

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No.15
(IB)-470(ND)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd.

.... Applicant/petitioner

v.

Durha Vitrak Pvt. Ltd.

.... Respondent

Order under Section 7 of IBC

Order delivered on 19.12.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the respondent

Mr. A.M. Gehrana, RP

ORDER

CA-2848(PB)/2019:-

Status report filed by the RP placing on record the minutes of first CoC meeting. The same is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

The application stands disposed of.

CA-2854(PB)/2019:-

Status report filed by the RP certifying the constitution of CoC along with the list of creditors. The same is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.



The application stands disposed of.

CA-2856(PB)/2019:-

The present application filed seeking directions against the RP.

Notice of the application.

Mr. A.M Gehrana, learned RP accepts notice. Reply be filed within a week with a copy in advance to the counsel for the applicant.

List on 10.01.2020.

— sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

19.12.2019
Aarti Makker

— sd —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)